

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA.310/01467/2015

Dated Friday the 16th day of October, Two Thousand Fifteen

P R E S E N T

HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)

&

HON'BLE DR. P. PRABAKARAN, Member(A)

Smt. Kuppammal,
w/o. Late R. Arumugam,
Maradi Village & Post,
Musiri Taluk, Trichy District.

... Applicant

By Advocate: M/s. Ratio Legis

Vs.

1. Union of India represented by
The General Manager,
Southern Railway, Park Town,
Chennai-3:
2. The Works Manager,
Railway Workshop, Ponmalai,
Trichy- 620 004.

... Respondents

By Advocate: Ms. A. Lakshmi

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

This O.A. Is filed by Kuppammal Under Section 19 of the Administrative Tribunals Act 1985 seeking direction to the respondents to pay compassionate allowance.

2. Applicant is the widow of late R. Arumugam. The said Arumugam was appointed as Machinist (wood) within the

Prabakaran

respondents department on 29.10.1954. He came to be removed from service for unauthorized absence vide letter No. PF.6710/91 dated 04/16.5.1966. Subsequently, he came to be reinstated into service with effect from 20.09.1966. Again he came to be removed from service on the ground of participation in a 'Token Strike on 19.09.1968. He died on 12.1.1995. Applicant submitted representation to the respondents for grant of compassionate allowance. There being no response to the representation, she approached this Tribunal invoking the jurisdiction Under Section 19 of the Administrative Tribunals Act.

3. When this Original Application came up for admission, Ms. A. Lakshmi, Panel Counsel for Southern Railway accepts notices on behalf of the respondents.

4. Heard learned counsel for the parties.

5. As seen from the material placed on record, the representation submitted by the applicant dated 16.07.2014 for compassionate allowance is pending consideration with the respondents. Copy of the representation finds place at page 11 of the material papers to the O.A. .

Prakash

5. In that view of the matter , we deem it appropriate to direct the Respondent No.2 to consider the representation of the applicant and pass appropriate orders within 12 weeks from the date of receipt of copy of this Order.

6. With the above observation, this O.A. Is disposed of. There shall be no order as to costs.